

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No.82 of 2016 (SZ) And M.A.No.141/2017(SZ)

Original Application No.173 of 2016 (SZ) And M.A.No.139 &140/2017 (SZ)

Original Application No.175 of 2016 (SZ) And M.A.No.141/2017(SZ)

Mr. A. Paramasivan Applicant(s) in
Original Application No.82 of 2016 (SZ)
And M.A.No.141/2017(SZ)

Mr. K.M. Raji Applicant(s) in
Original Application No.173 of 2016 (SZ)
And M.A.No.139 &140/2017(SZ)

Mr.S. Srinivasan Applicant(s) in
Original Application No.175 of 2016 (SZ)
And M.A.No.141/2017(SZ)

-Vs-

The Tamilnadu Pollution Control Board,
and Others.

....Respondents

AFFIDAVIT FILED BY THE DISTRICT COLLECTOR,

TIRUVALLUR DISTRICT

I, P.Ponniah S/o K. Paulchamy, Hindu, aged about 53 years, residing at Camp Office, Master Plan complex, Tiruvallur do hereby solemnly affirm and sincerely state as follows:-

2. I humbly submit that the Hon'ble National Green Tribunal, South Zone, Chennai has given following order dated: 13.10.2020 made in Original Application No.82 2016 (SZ) and M.A.No.141/2017(SZ), Original Application No.173 of 2016 (SZ) and M.A.No.139 &140/2017(SZ) and Original Application No.175 of 2016 (SZ) and M.A.No.141/2017(SZ).

“(6) They have mentioned in the report that they found out some more units which are functioning without getting necessary permission and action is being taken to close down those units.

(7) So, the committee is directed to submit a further report regarding the further action taken and also conduct further soil analysis on the basis of the

report submitted by the application in O.A.Nos.173& 175 of the and incorporate the result of the same in the further report to be filled.

(8) Though, they have mentioned that certain environmental compensation has been imposed against certain units, it is not mentioned as to whether the environmental compensation has been realized or not and what is the action taken by them for realization of that amount in accordance with law.

(11) The committee is directed to submit a further action taken report to this Tribunal on or before 18.12.2020 by e-filing along with necessary hard copies to be produced as per Rules.”

(3) I humbly submit that, as directed by the Hon'ble National Green Tribunal, Southern Zone, Chennai, the District Level Committee meeting has been conducted on 09.12.2020 and 15.12.2020 under the Chairmanship of the District Collector, Tiruvallur and given necessary instructions to the Committee Members to submit the action taken report in order to comply with the interim order passed by the Hon'ble National Green Tribunal on 13.10.2020 in the Original Application No.82 of 2016 (SZ) and M.A.No.141/2017(SZ), No.173 of 2016 (SZ) and M.A.No.139 &140/2017(SZ) and No.175 of 2016 (SZ) and M.A.No.141/2017(SZ). Accordingly, the Committee Members have submitted their inspection reports before the District Level Committee, in which the following facts are revealed:-

4) I humbly submit that, as report submitted by the Assistant Director, Fisheries and Joint Director, Agriculture regarding the result on water and soil samples analysis taken from the shrimp farm in Kanchivoyal Village, it is revealed that there is no damage for soil and its environment, due to the culturing of shrimp.

5) I humbly submit that, in order to effect the collection of environmental compensation, the Assistant Director of Fisheries, Ponneri has given notice on 06.10.2020 to the shrimp farm owners who were functioning shrimp farm illegally. Since, the shrimp farm owners were not remitted the environmental

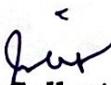
compensation, the Assistant Director of Fisheries, Ponneri has given further notice to the shrimp farm owners for collecting environmental compensation.

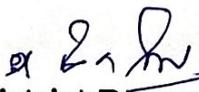
6) I humbly submit that, in order to comply the order of Hon'ble National Green Tribunal, South Zone, 112 shrimp farms out of 113 shrimp farms in fresh water have been closed and unable to take action against one shrimp farm owned by Mr. Purushothaman and Mr. S. Ilayaraja has filed a W.P.Nos.

29144 & 29152 of 2018 & W.M.P.Nos.34085 and 34087 of 2018 before Hon'ble High Court of Madras, in which, the Hon'ble High Court of Madras has given an order to maintain status quo, dated:02.11.2018 against the notice issued on 11.10.2018 vide Na.Ka.No.112/A2/2018 issued by the Assistant Director of Fisheries, Ponneri.

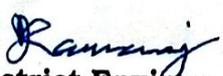
7) I humbly submit that, all shrimp farm in brackish water, which are functioning illegally have been closed. The District Level Committee Members consisting District Revenue Officer, Tiruvallur, Joint Director of Agriculture, Tiruvallur, District Forest Officer, Tiruvallur, Assistant Director of Fisheries, Ponneri, District Panchayat Secretary, Tiruvallur have inspected all applications which were applied for getting permission from the Coastal Aqua Culture Authority in brackish water shrimp farms. The same applications will be submitted before the District Level Committee under the Chairmanship of District Collector, Tiruvallur. After the perusal and verification of the applications submitted by the District Level Committee Members, a proposal along with specific remarks will be sent to the Coastal Aqua Culture Authority.

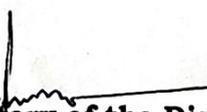
It is therefore humbly prayed that this Hon'ble Court may be pleased to accept the action taken report and thus render justice.


**District Collector,
Tiruvallur.**


**District Revenue
Officer,
Tiruvallur.**


**Joint Director of Agriculture,
Tiruvallur**


**District Environmental
Engineer, Tamilnadu
Pollution Control Board,
Gummidipoondi**


**Secretary of the District
Panchayat,
Tiruvallur**


**Assistant Director of
Fisheries Department,
Ponneri.**